

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 967 of 2020**

**In the matter of:**

**Stressed Assets Stabilization Fund**

**....Appellant**

**Vs.**

**Sethi Engineers and Foundry Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika Sharma and Mr. Sumit Nagpal, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**10.11.2020:** One of the issues raised in this appeal is that the dismissal of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 on the ground of same being barred by limitation is unsustainable inasmuch as cause of action accrued only on 1<sup>st</sup> December, 2016 i.e. abatement of SICA and not earlier.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within five days.

List the appeal on 21<sup>st</sup> December, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

AR/g